The Bombay District Municipal and Municipal Boroughs (Amendment) Act, 1951
Act 44 of 1951

Keyword(s):
Indian Electricity Act, Amendment, Local Authority, License
BOMBAY ACT No. XLIV OF 1951.

[THE BOMBAY DISTRICT MUNICIPAL AND MUNICIPAL BOROUGHS
(AMENDMENT) ACT, 1951.]

[27th November 1951]

An Act to amend the Bombay District Municipal Act, 1901, and the Bombay
Municipal Boroughs Act, 1925.

WHEREAS it is expedient to amend the Bombay District Municipal Act, 1901,
and the Bombay Municipal Boroughs Act, 1925, for the purposes hereinafter
appearing; It is hereby enacted as follows:—

1. This Act may be called the Bombay District Municipal and Municipal Boroughs
(Amendment) Act, 1951.

2-5. [The amendments made by sections 2-5 have been incorporated in the Bombay
District Municipal Act, 1901, and the Bombay Municipal Boroughs Act, 1925.]

6. The enactment specified in the first column of the Schedule shall, in its
application to the State of Bombay, be amended to the extent specified in the second
column thereof.

SCHEDULE.

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Indian Electricity Act, 1910
(Act IX of 1910).

1. In section 3, after sub-section (I) the following sub-section shall be
inserted, namely:—

"(I4) If the applicant, under sub-section (I) is a local authority,
the area specified in the licence may include any area outside the area
for which such local authority is constituted:

Provided that under the enactment constituting such local authority,
such local authority is authorised to supply energy in such area."

2. In section 7,

(I) in sub-section (I), after the words "is constituted," the words "inclusive of the area, if any, for which such local authority is authorised to supply energy under the enactment constituting such local authority" shall be inserted;

(II) in sub-section (II), in clause (b) after the word "constituted" the words "inclusive of the area, if any, for which such local authority is authorised to supply energy under the enactment constituting such local authority" shall be inserted.